

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21367/2007
(From the judgement and order dated 12/10/2007 in TMSA No. 2/1999 of
The HIGH COURT OF MADRAS)
KHODAY INDIA LTD. Petitioner(s)

VERSUS

SCOTCH WHISKY ASSOCIATION & ORS. Respondent(s)
(With appln(s) for permission to submit additional document(s) and prayer for
interim relief))

Date: 23/04/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s) Mr.R.F.Nariman, Sr.Adv.
Mr. Lakshmi Naryana, Adv.
Mr.Sunder Srinivas, Adv.
Mr.Gopal Jain, Adv.
Mr.Ajay Bhargava, Adv.
Mrs.Vanita Bhargava, Adv.
Mr. Amit Verma, Adv.
Mr.Giridharan P., Adv.
Ms. Nupur Mukherjee, Adv.for
M/S. Khaitan & Co.

For Respondent(s) Mr.Ashok H. Desai, Sr.Adv.
Mr.Zubin Morris, Adv.
Ms.Shruti Chanduary, Adv.
Ms. Maneka Guruswamy, Adv.
Ms. Mamta Tiwari, Adv.
Ms.Swati Sinha, Adv.
Ms.Jayasree Singh, Adv.for
M/S Fox Mandal & Co.

UPON hearing counsel the Court made the following
ORDER

Mr.Ashok H.Desai, learned senior counsel resumed his
arguments at 10.30 a.m.and concluded at 12.30 p.m. Thereafter, Mr. R.F.
Nariman, learned senior counsel made his reply submissions till 12.55 p.m.

Arguments concluded. Judgment reserved.

[Meenu Sethi]

[P.S.Tyagi]

Court Master Court Master